

## SRIKAKULAM DISTRICT – WORKSHOP-I, DT.18-11-2017

CHAIRPERSON:

Hon'ble Sri Justice A.Shankar Narayana,  
Hon'ble Administrative Judge

NODAL OFFICER:

Smt.V.B.Nirmala Geethamba,  
Prl.District Judge.

Subject: Investigation and Bail in Criminal Cases

- TOPICS:
1. Investigation Process – Role of Courts
  2. Scope and relevance of Statements recorded Under Sections 161 and 164 Cr.P.C.
  3. Conduct of Test Identification Prades for suspects and property recovered during investigation.
  4. Recording of dying declarations.
  5. Judicial Custody and Police Custody – Recent Trends
  6. Bail, Anticipatory Bail, Mandatory Bail, Bail after Conviction
  7. Criminal Miscellaneous Petitions
  8. Offences affecting Administration of Justice

Sess-ions	Timings	Chosen Topic	Proceedings	Resource Person
<b>I</b>	<b>10.00 A.M To 11.30 A.M</b>	Investigation Process – Role of Courts	Paper Presentation (Sri P.V.Prasada Rao, Prl.Senior Civil Judge, Srikakulam)	Hon'ble Sri Justice M.S.K.Jaiswal Garu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
		Scope and relevance of Statements recorded Under Sections 161 and 164 Cr.P.C.	Paper Presentation (Smt.B.Sobha Kumari, Senior Civil Judge, Rajam)	
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
<b>II</b>	<b>11.50 A.M. To 1.00 P.M.</b>	Conduct of Test Identification Prades for suspects and property recovered during investigation	Paper Presentation (Smt.L.Devi Rathan Kumari, Judl.Magistrate of 1 <sup>st</sup> Class, Spl.Mobile Court, Srikakulam)	Hon'ble Sri Justice M.S.K.Jaiswal Garu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
		Recording of dying declarations.	Paper Presentation (Sri B.Gautam Prasad, 1 <sup>st</sup> Addl.District Judge, Srikakulam)	
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	

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III	01.45 P.M To 3.00 P.M	Judicial Custody and Police Custody – Recent Trends	Paper Presentation (Smt.K.Sudhamani, Judge, Family Court, Srikakulam)	Hon'ble Sri Justice M.S.K.Jaiswal Garu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh				
			Discussion by the Resource person					
			Interaction by the Participants					
			Comments by the Resource Person					
		Bail, Anticipatory Bail, Mandatory Bail, Bail after Conviction	Paper Presentation Sri D.Ramulu, VI Addl.District Judge, Sompeta.					
			Discussion by the Hon'ble Chairperson and the Resource person					
			Interaction by the Participants					
			Comments by the Resource Person					
			IV		3.20 P.M. to 5.00 P.M.	Criminal Miscellaneous Petitions	Paper Presentation Sri V.Gopala Krishna Rao, IV Addl.District Judge, Srikakulam	Smt.V.B.Nirmala Geethamba, Prl.District Judge, Srikakulam
							Discussion by the Hon'ble Chairperson and the Resource person	
Interaction by the Participants								
Comments by the Resource Person								
Offences affecting Administration of Justice	Paper Presentation Smt.V.B.Nirmala Geethamba, Prl.District Judge, Srikakulam							
	Discussion by the Hon'ble Chairperson and the Resource person							
	Interaction by the Participants							
	Comments by the Resource Person							

*Smt. V. B. Nirmala*  
Prl.District Judge,  
Srikakulam.